

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER
AND SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No. 598/Del/2014

AY: 2010-11

Dy.CIT, Circle 6(1)
Room no.413, C.R.bldg.
I.P.Estate
New Delhi

vs. Mehta Prints Arts Pvt.Ltd.
E 27 Basement
Naraina Vihar
New Delhi 110 028

PAN: AAACM 2065 J

(Appellant)

(Respondent)

Appellant by : Sh. Rajesh Kumar, Sr.D.R

Respondent by : None

ORDER

PER J.SUDHAKAR REDDY, ACCOUNTANT MEMBER

This appeal is filed by the Revenue. Admittedly the tax effect in the present appeal is less than Rs.10 lakhs.

1.1. In terms of CBDT Circular No.21/2015 dated 10th December,2015, F.No. 279/Misc./142/2007-ITJ(Pt.) read with S.268 A of the Income Tax Act 1961, this appeal by the Revenue should have been withdrawn or should not have been pressed by the Revenue.

2. In view of the above the appeal by the Revenue is dismissed in limine.

3. In the result the appeal by the Revenue is dismissed in limine.

Order pronounced in the Open Court on 28th September, 2016.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(J. SUDHAKAR REDDY)
ACCOUNTANT MEMBER**

Dated: the 28th September, 2016

- *Manga*

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

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By Order,

ASSISTANT REGISTRAR